

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.113
IB-3368(ND)/2019

IN THE MATTER OF:

Studiof & B Food Services Pvt. Ltd.

Vs.

Realtech Developments and Infrastructure (India) Pvt Ltd.

....FINANCIAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 19.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Mr. Riju Mani Talukdar

For the Respondent :

ORDER

Heard the submissions made by the proxy Counsel for the Financial Creditor. The Counsel for the Financial Creditor has submitted that the matter has been settled. No one is present on behalf of the Corporate Debtor. The Proxy Counsel for the Financial Creditor may take steps for filing appropriate application for the settlement of the matter within a month. Post the matter after a month.

List the matter on 31.08.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)